

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 150/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Azure Power Uranus Private Limited (APUPL)

Respondents : Ordnance Factory Bhandara and Anr.

Parties present : Shri Saahil Kaul, Advocate, APUPL
Ms. Mugdha Rohan Chandurkar, Advocate, Ordnance Factory
Shri Shabbir Sheikh, Advocate, Ordnance Factory

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, learned counsel for the Petitioner sought two weeks' time to file rejoinder to the reply filed by the Respondents. The request was allowed by the Commission. The Petitioner is directed to file its rejoinder on or before 19.2.2021.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

